

BORDER SECURITY FORCE RULES, 1969
ETC.

12.47 hrs.

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K. S. RAMASWAMY): Sir,
on behalf of Shri Vidya Charan
Shukla, I beg to lay on the Table:

- (1) A copy of the Border Security Force Rules, 1969, published in Notification No. S.O. 2336 in Gazette of India dated the 13th June, 1969, under sub-section (3) of section (4) of the Border Security Forces Act, 1968. [*Placed in Library. See No. LT-1826|69*]
- (2) A copy of Order dated the 22nd July, 1969 published in Notification No. S.O. 3028 in Gazette of India dated the 23rd July, 1969, under sub-section (3) of section 139 of the Border Security Forces Act, 1968. [*Placed in Library. See No. LT-1827|69*]
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1968-69.
- (4) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above report. [*Placed in Library. See No. LT-1828|69*]

COTTON TEXTILES (CONTROL) THIRD
AMENDMENT ORDER, 1969

बंदेशिक व्यापार तथा पूर्ति मंत्रालय में
उपमंत्री (श्री चौधरी राम सेवक): मैं आवश्यक
वस्तु अधिनियम, 1955 की धारा 3 की
उपधारा (6) के अधीन सूती वस्त्र (नि-
त्रण) तीसरा संशोधन आदेश, 1969 की
एक प्रति सभा पटल पर रखता हूँ जो दिनांक
26 जुलाई, 1969 के भारत के राजपत्र
में अधिसूचना संख्या जी० एम० आर०
1738 में प्रकाशित हुआ था।

[*Placed in Library. See No. LT-1829|69*]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report
the following message received from
the Secretary of Rajya Sabha:—

"In accordance with the provisions
of rule 115 of the Rules of Proce-
dure and Conduct of Business in
the Rajya Sabha, I am directed to
inform the Lok Sabha that the
Rajya Sabha, at its sitting held on
the 22nd August, 1969, agreed to
the following amendments made by
the Lok Sabha at its sitting held on
the 16th May, 1969, in the Indian
Penal Code (Amendment) Bill,
1967:—

Enacting Formula

1. That at page 1, line 1,—
for "Eighteenth" substitute
"Twentieth"

Clause 1

2. That at page 1, line 4,—
for "1967" substitute "1969".

Clause 2

3. That at page 3,—
(i) after line 21, insert—
'(b) in section 108,—

(1) after the words "who
within or without such
limits," the brackets and
figure "(i)" shall be in-
serted;

(2) after clause (c), the
following shall be insert-
ed, namely:—

"(ii) makes, produces, pub-
lishes or keeps for sale.

[Secretary]

imports, exports, conveys, sells, lets to hire, distributes, publicly exhibits, or in any other manner puts into circulation any obscene matter such as is referred to in section 292 of the Indian Penal Code.”;

(ii) Line 22,—

for “(b)” substitute “(c)”.

4. That at page 3,—

in the marginal heading to clause 3,—

for “section 99A and Schedule II” substitute “sections 99A, 108 and Schedule II of Act 5 of 1898.”

COMMITTEE ON PRIVATE MEMBERS, BILLS AND RESOLUTIONS

Fifty-third Report

MR. SPEAKER: Shri Khadilkar; not here. Shri Parmar.

SHRI HEM BARUA (Mangaldai): This is very bad. He came here yesterday.

MR. SPEAKER: I know he is very touchy on this point.

SHRI BHALJIBHAI PARMAR (Dohad): I beg to present the Fifty-third Report of the Committee on Private Members' Bills and Resolutions.

12.48 hrs.

CORRECTION OF ANSWERS TO
S.Q. NOS. 331, 345 AND 357 RE.
MANUFACTURE OF TRAC-
TORS

THE MINISTER OF INDUSTRIAL
DEVELOPMENT, INTERNAL TRADE
AND COMPANY AFFAIRS (SHRI

F. A. AHMED): Sir, while replying to the Supplementary Questions relating to Starred Questions No. 331, 345 and 357 on the 5th August, 1969, I had stated that efforts were being made to set up a Tractor Factory in the public sector with a capacity of 50,000 tractors per annum. I have since found out that this figure is incorrect. The capacity of the proposed tractor factory in the public sector will be about 12,000 to 15,000 Nos. per annum to start with.

श्री अब्दुल गनीदार : (गुडगांव) : अध्यक्ष जी, मैं आपकी आई कैच करने की कोशिश करता हूँ लेकिन कैच नहीं कर सका ।
- [شہری عبدالغلی دار (گودگانوں) -
دھیمس جی - میں آپ کی آئی کچھ
کرنے کی کوشش کرتا رہا ہوں لیکن
کچھ نہیں کر سکا -]

श्री प्रकाशवीर शास्त्री : इनको वह गुर बता दीजिए जिससे आपकी आई को कैच कर सकें ।

अध्यक्ष महोदय : मैं आपको बता दूंगा, आप इनको समझा देना ।

श्री अब्दुल गनी दार : मैं सिर्फ इतना अर्ज करना चाहता हूँ कि जब तक यरुशलम बेतुमुकद्दस, मुसलमान को नहीं मिलता है, यू०एन०ओ० का वहाँ काजा रहे । इसकी वजह यह है कि मुसलमान बाकायदा वहाँ जियारत के लिए जाते हैं । ननकाना साहब पाकिस्तान में है, पंजा साहब पाकिस्तान में है जिस तरह सिख भाई वहाँ जाकर जियारत करते हैं, उसी तरह वहाँ मुसलमान भी जियारत कर सकें, उसके लिए सरकार को कोशिश करनी चाहिए । यह बात मैं आपकी माफत कहना चाहता था ।

[شہری عبدالغلی دار - میں صرف
اتنا عرض کرنا چاہتا ہوں کہ جب تک
یروشلم ہمت - المقدس - مسلمانوں کو
نہیں ملتا ہے - یو این او کا وہاں